

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No.1142 of 2001

(7)

New Delhi, this the 6th day of July, 2001

HON'BLE MR.KULDIP SINGH, MEMBER(JUDL)

Ms. Sushma Rani D/o Puran/Chand Pal  
aged 23 years  
R/o H-II/191, Madangir  
New Delhi.

-APPLICANT

(By Advocate: Shri Kulbir Parashar)

Versus

1. Union of India through  
Secretary,  
Ministry of Finance,  
Department of Revenue,  
North Block,  
New Delhi.
2. Registrar,  
Customs Excise & Gold (Control)  
Appellate Tribunal, West Block.2,  
R.K. Puram, New Delhi. ... Respondents

(By Advocate: None.)

O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh, Member(Judl)

The learned counsel for the applicant states that the applicant has been re-engaged. In view of this, I think that this OA can be disposed of with a direction to the respondents that the applicant be kept engaged so long as work is available in preference to juniors and outsiders. No costs.

  
( KULDIP SINGH )  
MEMBER ( JUDL )

Rakesh